

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No. 1773 of 2020

M.N. Electricals through its partner-Vijay Pratap Singh, Chas, Bokaro
... .. Petitioner

Versus

Jharkhand Bijli Vitran Nigam Limited, through its Managing Director,
Ranchi & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner	: Mr. Rajeev Kumar, Advocate
For the Respondents	: Mr. Sachin Kumar, Sr. SC, JBVNL

06/08.09.2021 The present writ petition is taken up today through Video conferencing.

Mr. Rajeev Kumar, the learned counsel for the petitioner, submits that a rejoinder affidavit has been filed on 06.09.2021.

The same is not found on record.

Office to verify the same.

It is also pointed out by the learned counsel for the petitioner that certain part of page-26 of the counter affidavit has been darkened and the document annexed at page-36 of the same is completely dark and not legible.

On this, Mr. Sachin Kumar, the learned counsel for the respondents, submits that fresh legible copies of the said documents shall be brought on record before the next date.

Put up this case under appropriate heading on 07.10.2021.

(Rajesh Shankar, J.)

Manish